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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

D.A.No.211/99.

Date of decision: 24-2-1999.

Between:

Smt. P.V.Rama Devi. .. Applicant.  
D/o Late Sri P.Rosaiah,  
Near Bus Stand, Akividu.  
and

The Principal Accountant General,  
(Audit)-I, Andhra Pradesh,  
Hyderabad. .. Respondents.

Counsel for the Applicant: Applicant is party-in-person.

Counsel for the Respondents: Sri G.Parameshwara Rao.

CORUM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Parameshwar, Member (J)

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O.A.211/99.

(by Hon'ble Sri R.Rangarajan, Member (A))

Smt. P.V.Rama Devi, Party-in-person present.

Heard Ms. Sakthi for Sri Parameshwara Rao for the Respondents.

The applicant in this O.A., viz., Smt. Rama Devi addressed a letter dated 20-1-1999 to the Hon'ble Vice-Chairman of this Tribunal stating that her husband was absconding while he was working as an Auditor in the Office of the Principal Accountant General, Audit (I), A.P., Hyderabad since 10.8.1997, and that she had represented to the Principal Accountant General for considering compassionate ground appointment to her son, that she had also submitted a Certificate from the Police <sup>Authorities</sup> to the effect that the whereabouts of her husband <sup>Were</sup> "Not traced out" and that his son is not yet provided with compassionate ground appointment till date. This letter was treated as an O.A., and was registered as O.A.211/99. Notice was served on the respondents. Hence the O.A., is listed ~~for today for adjudication.~~

The learned counsel for the respondents submits that the case of the applicant's son for compassionate ground appointment is under consideration. The applicant's son was also interviewed and his name has been recommended to the Controller and Auditor General of India for consideration for appointment on compassionate





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gfound. However, the Comtroller and Auditor General of India has made two queries in his letter dated 3-11-1998 which is taken on file. Hence the applicant was addressed by letter No. P.A.G.(AU)I/Admn.III/ Pen/98-99/99 dated 7.1.1999 asking the applicant to produce the latest Investigation Report which is to be obtained from the Sub Inspector of Police, Khammam II Town Police Station. It is also stated that the Sub Inspector of Police, Khammam II Town Police Station has already issued a certificate dated 18.5.1994 to the effect that the missing person is not traced out after all the efforts having been ~~done~~ <sup>made</sup> by the Police Authorities. An Officer of the Respondents Authorities had also been deputed in this connection but no reply has been received from the police.

The learned counsel for the respondents submits that if the applicant submits the latest investigation report from the Police Authorities, further action will be taken to pursue the matter in regard to consideration of the applicant's son for appointment on ~~the~~ compassionate ground.

When the respondents are not able to get the latest investigation report from the Police Authorities even by deputing ~~an~~ one of their Officers, it is beyond our comprehension to come to the conclusion that the applicant being an illiterate

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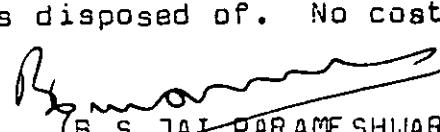
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woman will be able to get ~~know~~ the latest investigation report from the Police Authorities. It will be a futile attempt to direct the applicant to submit the latest investigation report especially when the Police Authorities had informed the applicant that they ~~have~~ already issued a certificate to the effect that the missing person is not traced out after having made all efforts, as early in 1994.

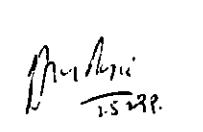
In the circumstances, the Respondent Authorities shall take initiative to get the latest investigation report from the Police Authorities within two months from the date of receipt of a copy of this Order. If the respondents have not received the latest investigation report from the Police Authorities, the case shall be considered on the basis of the earlier investigation report dated 18.5.1994 which is available with them.

In case, the police rejects the case of the applicant, she is at liberty to move the appropriate forum according to law.

With the above directions, the O.A., is disposed of. No costs.

  
(B.S.JAI PARAMESHWAR)  
Member (B)

  
(R.RANGARAJAN)  
Member (A)

  
Date: 24-2-1999.  
- - - - -  
Dictated in open Court.  
sss.

93/99

1st and 2nd Court.

Copy to:

1. HDHMO

Typed By  
Compared by

Checked by  
Approved by

2. HHRP M(A)  
3. HOSPP M(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

4.D.R.(A)

THE HON'BLE MR.JUSTICE D.H.NASIR:  
VICE - CHAIRMAN

5. SPARC

THE HON'BLE H.BAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHWAR :  
MEMBER (J)

DATED: 24/2/99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN  
S.A.NO: 211/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

7 copies

